

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 485/TT/2019

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for 315 MVA, 400/220 kV ICT along with associated bays at Fatehabad Sub-station under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Haryana Power Purchase Centre & 16 Ors.
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri A.K Verma, PGCIL
Shri Amit K. Jain, PGCIL
Shri Nitish Kumar, PGCIL
Shri Sanjay Srivastava, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval of tariff for 315 MVA, 400/220 kV ICT alongwith associated bays at Fatehabad Sub-station under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region. He submitted that the said ICT is shifted from Ballabgarh Sub-station which was replaced by 500 MVA, 400/220 ICTs at Ballabgarh Sub-station that was put into commercial operation on 3.7.2017. The tariff for the 500 MVA ICT-IV at Ballabgarh Sub-station was allowed vide order dated 20.7.2018 in Petition No. 116/TT/2017. The tariff was granted after de-capitalization of gross block value of ₹428.91 lakh of replaced 315 MVA ICT-IV. In addition to de-capitalization of the replaced ICT, the Commission vide order dated 20.7.2018 allowed the tariff of 500 MVA new ICT-IV at Ballabgarh subject to discontinuation of tariff of 315 MVA ICT covered under Petition No. 189/TT/2014. In compliance of order dated 20.07.2018 in Petition No.116/TT/2017, the



tariff of 315 MVA, 440/220 KV ICT-IV at Ballabgarh was discontinued/deducted since 3.7.2017 from the transmission tariff of 315 MVA, 440/220 kV ICT-IV at Ballabgarh Sub-station with associated bay equipment allowed vide order dated 15.2.2016 in Petition No.189/TT/2014.

2. He further submitted that the petitioner has not included the cost of replaced ICT 315 MVA ICT-IV at Ballabgarh Sub-station in the Auditor certificate of the asset covered in the instant petition as the replaced ICT 315 MVA ICT-IV at Ballabgarh Sub-station has been recapitalised on 31.12.2018. He requested to allow the pro-rata tariff from 31.12.2018 to 31.3.2019 of ₹10.78 lakh for 315 MVA ICT-IV at Ballabgarh (now ICT at Fatehabad Sub-station) in the instant petition in addition to the tariff claimed in the instant petition. He submitted that the replaced 315 ICT-IV at Ballabgarh Sub-station originally belong to "315 MVA, 440/220 kV ICT-IV at Ballabgarh Sub-station with associated bay equipment in Northern Region" project where the same should be de-capitalized and further to be capitalized in the instant project where replaced ICT has been installed. He submitted that de-capitalization and re-capitalization of these assets, from one project to another, should be done simultaneously at the time of truing up of Petition Nos.189/TT/2014, 116/TT/2017 and 255/TT/2018.

3. He submitted that the investment approval for the instant transmission project was accorded on 24.3.2017 and the scheduled COD was 23.9.2019, against which the subject asset was put under commercial operation on 31.12.2018. Therefore, there is no time over-run. He submitted that the estimated completion cost of ₹1004.89 is within the FR cost of ₹1134.65 and thus there is no cost over-run. He requested for pro-rata tariff from 31.12.2018 to 31.3.2019 and carrying cost from 3.7.2017 to 30.12.2018.

4. The learned counsel for BRPL submitted that reply on behalf of BRPL has been filed vide affidavit dated 7.2.2020 and contended that the petitioner concealed certain vital facts from the Commission about commencement of work from 14.2.2014 for augmentation of transformation capacity from 315 MVA to 500 MVA at Ballabgarh Sub-station which resulted in grant of tariff for 315 MVA ICT in the initial Petition No. 189/TT/2014, which the Commission withdrew subsequently. Therefore, orders issued in Petition Nos.189/TT/2014, 116/TT/2017, 255/TT/2018 and 38/RP/2018 need to be modified and the depreciated value of ICT in the capital cost also needs to be modified.

5. The Commission directed the petitioner to submit the following information on affidavit by 20.3.2020 with an advance copy of the same to the respondents:-

- a. Form-10B (Statement of decapitalisation)
- b. Year-wise discharge of initial spares

6. The Commission directed the respondents to file their reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 6.4.2020. The Commission also directed the parties



to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

7. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

